Central Administrative Tribunal, Lucknow Bench,

Lucknow

Contempt Petition No. 35 of 2007

In

Original Application No. 185/2006

This the 22nd day of February, 2010

Hon'ble Mr. Justice A.K. Yog, Member (J)
Hon'ble Dr. A.K. Mishra, Member(A)

Siya Ram Verma, Aged about 64 years, S/o late Sri Baij nath Verma, R/o Village Bithalpur, Post Office Kanauli Dwarikaganj, District Sultanpur (lastly working as Postmaster Amroha Head Office, District Jyotiba Phule Nagar).

......Applicant

By Advocate: Sri R.C. Singh

Versus

Smt. Neelam Srivastava, Chief Post Master General, U.P. Circle, Lucknow.

........Respondent

By Advocate: Sri Alok Trivedi for Sri G.K. Singh

ORDER

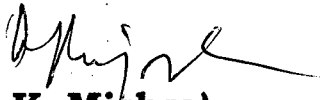### Delivered by Justice. A.K. Yog, Member-J

Heard the learned counsel for the parties.

2. Case called out. It is not disputed that the representation filed by the applicant under the orders of this Tribunal dated 19.4.2006 has been decided. This Contempt Petition has been filed on the ground that the representation filed by the applicant was not decided within the time stipulated in the aforesaid order of this Tribunal.

The learned counsel for the applicant submits that instead of two months time allowed by the Tribunal in the aforesaid order, the Opposite parties took eight months time in deciding the same. Considering the nature of the case, we condone the infraction of the order, if any.

3.   The learned counsel for the applicant submits that the order has not been fully complied with since all the points raised by the applicant in his representation has not been dealt with by the respondent while passing the order on representation. If the applicant is still aggrieved with the decision taken by the respondent on his representation, it is open for him to challenge the same in the original side. The Contempt petition is accordingly consigned to record. Notice issued to the respondent stands discharged.

(Dr. A.K. Mishra)
Member (A)

(Justice A.K. Yog)
Member (J)

Girish/-